

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 966 of 2011

(Arising out of Order-in-Original No.3/2011 (Commr)/1033 dated
22.02.2011 passed by the Commissioner of Customs, Mangalore.)

**M/s. Alpine International,
Iron Ore Trading Division,**
No.32, First Floor, The Peach Tree
Building, Sushant Lok-1, Sector-43,
Gurgaon-122002,
Haryana.

Appellant(s)

VERSUS

Commissioner of Customs,
Mangalore-Cus,
New Customs House,
Panambur,
Mangalore-575 010.

Respondent(s)

APPEARANCE:

None appeared for the appellant.

Mr. M. Sreekanth, Asst. Comm. (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21663 /2025

DATE OF HEARING: 10.10.2025

DATE OF DECISION: 10.10.2025

PER : D.M. MISRA

None present for the appellant nor any request for adjournment. On 24.03.2025, the matter was adjourned as a matter of last chance to 01.05.2025, thereafter, adjourned to 25.06.2025, 05.08.2025 and 29.09.2025 and today i.e. 10.10.2025. On all these dates, none appeared nor any request for adjournment. It seems that the appellant is not serious to prosecute the matter before this forum. The notice sent to the

appellant returned as undelivered with remark as “addressee left” and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

RV